

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANAGHA STEEL MARKEING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Anagha Steel Markeing Limited
2.	Date of incorporation of corporate debtor	08.08.2007
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106MH2007PLC172940
5.	Address of the registered office and principal office (if any) of corporate debtor	141/1, Malwada, Burujpada, Taluka Vikramgad, Dist. Palghar, Vikramgad – 401605.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on 23.12.2022 (The said Order was available by the advocate through email on 10.01.2023)
7.	Estimated date of closure of insolvency resolution process	21.06.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Atul Mehta IBBI Registration No. IBBI/IPA-002/IP-N01062/2020-2021/13458
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201-206, 2nd Floor, Shiv Smriti Chambers, Above Corporation Bank, Worli- 400018, Mumbai. Email id - atul@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 201-206, Shiv Smriti, 49A, Dr. Annie Besant Road, Worli, Mumbai - 400018. Email id - cirpanagha@gmail.com
11.	Last date for submission of claims	24.01.2023 (Calculated from the date of receipt of email through advocate)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	There are no class of creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Anagha Steel Markeing Limited on December 23, 2022 (Order pronouncement date).

The creditors of Anagha Steel Markeing Limited, are hereby called upon to submit their claims with proof on or before January 24, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Atul Mehta
Insolvency Professional
IBBI/IPA-002/IP-N01062/2020-2021/13458



Place: Mumbai
Date: 13.01.2023